IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 124
(IB)-1733/ND/2019

IN THE MATTER OF:

M/s Sudhir Transformers Limited ... Applicant

Vs.

Engineering Projects India Limited ... Respondent

Order under Section 9 of IBC.

Order delivered on 13.04.2021

Coram:
DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

DR. V. K. SUBBURAJ,
HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Applicant : Mr. Nakul Jain, Adv. Mr. Shlak Khanna, Adv.
For the Respondent :

ORDER

Mr. Nakul Jain, Learned Counsel for the applicant along with Mr. Shlak Khanna appearing in person through video conferencing make submission that matter is settled and they wish to withdraw the application. Oral Request made by the Learned Counsel for the applicant is granted. Application is allowed to be withdrawn, thereby IB-1733/ND/2019 stands withdrawn and disposed of.

Sd/-
V. K. SUBBURAJ,
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)

Mukesh